

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI.**

Appeal No. 214/2017

In the matter of:

Tactical Value Technology Solutions Pvt. Ltd.	...Appellant
Vs.	
Registrar of Companies	...Respondent

SECTION: Under Section 252

Order delivered on 28.05.2018

CORAM

**DR. DEEPTI MUKESH
HON'BLE MEMBER(J)**

For Appellant
For the Respondent
Stdng. Counsel for ITD

Mr. SP Singh Chawla, Adv.
Mr. Shobhit Srivastava, Deputy ROC
Ms. Lakshmi Gurung with Mr. Rajat
Nagar, Standing Counsel

ORDER

Ld. Proxy counsel appearing on behalf of Ld. CS appearing for appellant states that due to personal difficulty of the Ld. CS, the order of 11th May, 2018 could not be complied till date. The same request were made seeking some time to comply the said order. Last chance is given to comply the order in ten days. The order of 11th May, 2018 with the copy in advance to the other side. ROC and Income tax have filed reply. Fixed it for final hearing on 11th June, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)**